

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Review Petition No. 11/2011 in Petition No.150/2009

Subject : Review of order dated 28.4.2011 in Petition No.150/2009 for revision of fixed charges on account of additional capital expenditure incurred during the years 2006-07, 2007-08 and 2008-09 in respect of Farakka Super Thermal Power Station (1600MW)

Date of Hearing : 20/9/2011

Coram : Dr. Pramod Deo, Chairperson
Shri. S. Jayaraman, Member
Shri. V.S. Verma, Member
Shri. M. Deena Dayalan, Member

Petitioner : NTPC, New Delhi

Respondent : WBSEDCL & 18 Others

Parties present : Shri. V.K. Padha, NTPC
Shri. Ajay Dua, NTPC
Dr. Neelam Mishra, NTPC
Shri. J.K. Jha, NHPC
Shri. Manoj Dubey, Advocate, MPPTCL
Shri. R.B. Sharma, Advocate, BSEB & JSEB

The learned counsel for BSEB and JSEB submitted that the petitioner has not served the copy of the review petition as directed by the Commission, vide order dated 19.8.2011. Learned counsel for MPPTCL also made a similar submission.

2. The representative of the petitioner submitted that copies of the Review Petition were sent by Speed Post to all the respondents, on 1.9.2011 and proof of service to that effect has also been filed in the Commission.

3. The Commission directed the petitioner to provide another copy of the review petition to the respondents within one week. The respondents shall

file their reply latest, by 20.10.2011, with copy to the petitioner, who may file rejoinder, if any, by 30.10.2011.

3. Matter shall be listed for hearing on 8.11.2011 .

Sd/-

(T. Rout)
Joint Chief (Law)

